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Chhattisgarh Audyogik Nivesh Protsahan Niyam, 2004

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Chhattisgarh Audyogik Nivesh Protsahan Niyam, 2004

No. F 7-1/2004/11(6) Raipur, Date 15.12.2004 In exercise of the powers conferred by sub-section (i) of section 20 of the Chhattisgarh Audyogik Nivesh Protsahan Adhiniyam, 2002 (No. 7 of 2002), the State Government hereby makes the following rules, namely:-

1. Short title and commencement :-

(1) These rules may be called the Chhattisgarh Audyogik Nivesh Protsahan Niyam, 2004. (2) These rules shall come into force with effect from the date of their publication in the Chhattisgarh Gazette.

2. Definitions :-

In these rules, unless the context otherwise requires: - (i) "Act" means the Chhattisgarh Audyogik Nivesh Protsahan Adhiniyam, 2002. (No. 7 of 2002); (ii) "Table" means a table of these rules; (iii) "Section" means a section of the Act; (iv) "State" means the State of Chhattisgarh; (v) The words and expressions used in these rules but not defined there in shall have the meaning respectively

as assigned to them in the Chhattisgarh Audyogik Nivesh Protsahan Adhiniyam, 2002 (No. 7 of 2002)

3. Services to be provided by nodal agencies :-

District level and the State level nodal agencies shall provide to the investor the services given in Table -1 within the time period mentioned against them.

4. Application for clearances :-

(1) After selecting the site for setting up industrial undertaking an investor shall, in consultation with the appropriate nodal agency, apply to the appropriate nodal agency for obtaining the clearances proposed investment under various laws, rules, required for regulations, bye-laws, etc. (2) An investor seeking clearances for establishment of industrial undertaking shall apply in a Common Application Form which shall comprise of Form-I and the forms given in Table -2 and Table-3. (3) Printed copies of the Common Application Form shall be made available by the nodal agency on request to the investor on payment of such fees as may be notified by the State Government from time to time. (4) If any clearance is not covered by the Common Application Form, the investor shall submit an additional application in the form prescribed under the relevant laws for such clearance. (5) The Common Application Form and the additional application form, if any, along with fee receipts, enclosures, certificates, and check lists shall be duly completed and signed by the investor. (6) The Common Application Form and the additional application form, if any, duly filled in, shall be submitted in required number of copies to the District level or the State level nodal agency, as the case may be. (7) At the time of submission of the Common Application Form and the additional application form by the investor to the nodal agency, the authorized representative of the nodal agency shall satisfy himself/herself that : (i) the application forms are complete in all respects; (ii) required number of copies of the application forms have been submitted; and (iii) all specified documents have been filled in and enclosed with the application forms; and issue acknowledgement in Form-II to the investor as a proof of receipt of application by the nodal agency.

5. Processing of application for approvals :-

(1) Immediately after the issue of acknowledgement to the investor, the authorized representative of the nodal agency shall enter particulars of the application in the register of applications to be maintained in Form III. (2) The register of applications shall be

and initialled by an officer of the nodal agency scrutinized authorized for this purpose. (3) The nodal agency shall, within three working days from the date of receipt of the application by it, serve the relevant forms of the application to the concerned competent authorities and obtain acknowledgment from them in Form IV. (4) Every competent authority shall expeditiously process the application for clearance and communicate its decision to the nodal agency within the time period specified in Table-1. (5) The ask for competent authority may any necessary additional information from the investor before the expiry of the time period specified in Table-1 under intimation to the nodal agency. Provided that such additional information shall be asked for only once. Provided further that when any additional information is sought from the investor, the time period specified in Table-1 shall be applicable from the date of receipt of such additional information by the competent authority. (6) The Nodal agency shall communicate decisions of competent authorities to the investor in Form-V.

6. Deemed approval :-

If any competent authority fails to pass final order on investors application in respect of any of the following clearances within the time period specified in Table-1, it shall be deemed that such clearance has been granted by the competent authority:- (i) Provisional registration of small scale industry by the District Trade and Industries Centre; (ii) No objection certificate / permission from Panchayat for the Gram building construction establishment of industrial undertaking required under Chhattisgarh Panchayat Raj Adhiniyam, 1993; (iii) No objection certificate from the Municipality or Municipal Corporation for establishment of industrial undertaking required, as the case may be, under the Chhattisgarh Nagarpalika Adhiniyam, 1961 or the Chhattisgarh Nagarpalik Nigam Adhiniyam, 1956; (iv) Permission f o r using land for industrial purpose required under Chhattisgarh Nagar Tatha Gram Nivesh Adhiniyam, 1973; (v) Permission for diversion of land for industrial purpose required under the Chhattisgarh Land Revenue Code, 1959; (vi) Registration of industrial undertaking under the Chhattisgarh Vanijyik Kar Adhiniyam, 1994 and The Central Sales Tax Act, 1956; and (vii) Certificate from the Chhattisgarh State Electricity Board regarding availability of power.

7. Monitoring :-

(1)The District level nodal agency shall submit a monthly report in

the form to be specified by the state level nodal agency in regard to disposal of applications by the District Committee to the State Board. (2) Conveners of the District Committee and the State Board shall place before the Committee or the Board, as the case may be, a status report of pending applications at every meeting of the Committee and the Board.

By order and in the name of the
Governor of Chhattisgarh
(Shivraj Singh)
Principal Secretary
Govt. of Chhattisgarh,
Commerce & Industry

Table - 1 (See Rule 3,5 (4) (5) and Rule 6)

SI. No.	Name of the Clearance / Activity	Time Limit Prescribed
1	2	3
1.	Preliminary meeting with the Convener after expression of intent by investor	7 Days
2	Arranging site visit for indentification of land for investors project after preliminary meeting	21 Days
3	Provisional registration of small scale industry at District Trade & Industries Centre	3 Days
4	Issuance of letter of Intent for allotment of CSIDC industrial land	21 Days
5	Forwarding of investors proposal by CSIDC / Directorate of Industries to District Collector for transfer of government land	21 Days
6	Forwarding of investors proposal by CSIDC / Directorate of Industries for acquisition of private land to the Government	21 Days
7	Approval by Government to land acquisition proposal	30 Days
8	Issuance of notification by the District Collector under section 4 of the Land Acquisition Act, 1894: A) Intimation of anticipated compensation amount to the investor	30 Days
	B) Publication of section 4 notification after deposit of anticipated compensation amount	7 Days
9	Issuance of Certificate for exemption from payment of stamp duty by : A) District Trade & Industries Centre	7 Days
	B) Directorate of Industries	15 Days
10	Issuance of No Objection Certificate from local bodies for establishment of industry	30 Days
11	Grant of permission for building construction from Gram Panchayat	30 Days
12	Grant of permission for development of land under the Chhattisgarh Nagar Tatha Gram Nivesh Adhiniyam,	60 Days

	1973	
13	Grant of permission of Land Diversion	90 Days
14	Grant of permission to develop, errect, re-erect or to make altration in any place in a Building under Chhattisgarh Nagar Tatha Gram Nivesh Adhiniyam, 1973	30 Days
15	Sanction of allotment of water from Water Resource Department : A) At the applied site	60 Days
	B) At different site	90 Days
16	Issuance of Power availability certificate by CSEB	30 Days
17	Sanction of power supply for L.T.connection by CSEB	45 Days
18	Sanction of power supply for H.T.connection by CSEB	60 Days
19	Approval of drawings by Electrical Inspector	15 Days
20	Environment consent for Small Scale Industry under simplified procedures by District Trade & Industries Centre	10 Days
21	Consent for Establishment of Industry under Water (Prevention & Control of Pollution) Act, 1974	120 Days
22	Consent for Establishment of Industry under The Air (Prevention & Control of Pollution) Act, 1981	120 Days
23	Registration & grant of licence under The Factories Act, 1948	90 Days
24	Approval of plans & permission to construct / extend / or take into use any building as a factory under The Factories Act, 1948	90 Days
25	Approval of site for hazardous process foctory under The Factories Act, 1948	90 Days
26	Registration of establishment under the Contract Labour (Regulation & Abolition) Act, 1970	30 Days
27	Registration of Boiler Under Indian boiler Act - 1953	30 Days
28	Registration under Chhattisgarh Vanijyik Kar Adhiniyam, 1994	1 Day
29	Registration under The Central Sales Tax Act, 1956	1 Day
30	Permision for use of forest land for non-forest purposes under Forest (Conservation) Act, 1980 A) New application	90 Days
	B) Renewal of application	30 Days
31	Permanent registration of Small Scale Industry at District Trade & Industries Centre	21 Days
32	Production Certificate for medium & large scale industry from District Trade & Industries Centre	21 Days

SCHEDULE 1

Form I

COMMON APPLICATION FORM

Part – 1- A **INVESTORS INFORMATION**

1. Investors Details
1.1 Name of Investor/Company
1.2 Address of Regd. Office
TelFax
Email
Website
1.3 Name of Chairman/M.D.
Address
- I
TelFaxFax
Email
1.4 Nature of Organization (Please tick)
1. Proprietory 6. Co-operative Society
2. Partnership 7. Public sector
3. Pvt. Ltd. 8. NRI
4. Public Ltd 9 FDI
5. Joint Sector 10- Others
1.5 For Proprietary only . Do you belong to (Please tick)
1. SC 2. ST 3. OBC 4. Women(9)
Part - 1 - B
PROJECT INFORMATION
2. Project Details
2.1 Name of Unit
Address for Correspondence
Address for Correspondence
Address for Correspondence Tel Fax Email
Address for Correspondence
Address for Correspondence Tel
Address for Correspondence
Address for Correspondence Tel. Fax Fax Fax Fax Fax For Corposed organization (please tick) 1. Proprietory 6. Co-operative Society 2. Partnership 7. Public sector 3. Pvt. Ltd. 8. NRI 4. Public Ltd 9 FDI 5. Joint Sector 10- Others 2.3 Date of Incorporation of the Company For C
Address for Correspondence
Address for Correspondence
Address for Correspondence Tel. Fax
Address for Correspondence
Address for Correspondence Tel. Fax

(3) IEM (4) Prov 2.8 Prov 1. New 2. Expa 3. Divel 2.9 Nat 1. Manu 3. Job V 2.10 Lo (a) CSI Plot No. Area (b) Out Village	nsion rsification ure of Activity (Please tic ufacturing / Assembling 2 Work 4. Repairing / Servi cation of the Project. DC Ind. Area	 Dt k) . Proces cing	Valid up Valid	to	
Tehsil					
Distt	(Chhatt	isgarh)			
2.11 Ite	ems proposed to manufac	cture			
(See Ru					
Sr. No	Name of product	NIC o	code	Capacity/ per year (Unit)	
1.					
2.					
3.					
4.					
5.					
	tails of manufacturing pro	ocess			
	tails of By- product				_
Sr.No.	Name		Quant	ity per Year (Unit)	
1.					
2.					
3.					
2.14	Requirement of Raw m	aterial			
Sr. No.	Name of Product			of Raw Material Yearly rementUnit	
1.					
2.					
3.					
2.15	List of proposed Plant Machinery	&			

2		
3		
4		
5		
2.16	Estimated Project Cost.	
1.	Land	Rs
2.	Land Devp. Charge	Rs
3.	Building (Office)	Rs
4.	Building (Factory)	Rs
5.	Plant and Machine	Rs
6.	Ele. Installation	Rs
7.	Pollution Control Equipment	Rs
8.	Other	Rs
9.	Misc.	Rs
10.	Prelimany and Pre operatrive	Rs
(A)	Total	Rs
(B)	Working capital .	Rs
	Grand Total (A) +(B)	Rs
1.	Equity	Rs
2.	Internal Accrual	Rs
3.	Public Issue	Rs
4.	Foreign Equity	Rs
5.	Term Loans From Bank /Finacial Institutions.	Rs
6.	Unsecured Loan	Rs
7.	Other Source	Rs
	Total	Rs.

2.18 Proposed Employment

Sr. No.	Particulars	From the State	From out of State	Total
1.	Un skilled			
2.	Skilled			
3.	Supervisory			
4.	Managerial			
Total				

2.19 Project Completion Schedule
1. Date of commencement of Construction
2. Date of commencement of Trial Production
3. Date of commencement of Commercial Production
2.20 Any other Information

3. Land
3.1.1 Own land
(1) Details of Area
(Khasra No./ Rakba Hect.)
(2) Village
(3) Tehsil
(4) District (Chhattisgarh)
3.1.,2 CSIDC land
(1) Name of Ind. Area
District (Chhattisgarh)
(2) Area Applied
(3) Construction Area
(4) Open Area
3.1.3 Government land Requirment
·
(1) Details of Area(Khagra No. / Bakha Host.)
(Khasra No./ Rakba Hect.)
(2) Village
(3) Tahsil
(4) District (Chhattisgarh)
3.1.4 Private Land for Acquisition
(1) Details of Area
(Khasra No./ Rakba Hect.)
(2) Village
(3) Tahsil
(4) District (Chhattisgarh)
3.2 Water
(A) Water requirement for project Million Cubicmeter/Year
(B) Source of water
(1) Village
(2) Tahsil
(3) District(Chhattisgarh)
3.3 Power
(1) Requirement of Power KW/ HP
(2) Maximum Power Load KVA
(3) Date of Power Requirement
(4) Captive Power Plant MW
3.4 Men Power Requirement
Sr.No Grade Branch Nos.
1. ITI Trained
2. Diploma Engineer
3. Graduate Engineer
4. B.Sc. /M.Sc.
5 Commerce Graduate
6. Graduate
7. Others
7. Odicis

Part- 1-D

rait- 1-D		
	Declaration	
I, Shri/Smt	S/o/W/o Shri	Aged
Residing at		

(Designation)	of M/s Regd office at	
hereby declare that the information furnished by us to the SIPB/DIPC District		
assumes complete responsi Further, my company under	rtake to provide any additional information or	
clarification as required by	SIPB/DIPC, Govt. of Chhattisgarh after processing of our application.	
We undertake to pay the fees/charges payable to Govt of Chhattisgarh and its agencies as prescribed under the rules for according approval and charges fixed for water, energy, etc. and other charges fixed by the Govt. of Chhattisgarh from time to time.		
We understand that this single window clearance facility through SIPB/DIPC is to assist our company in getting statutory clearances expenditiously. We indemnifty. SIPB/DIPC, Govt. of Chhattisgarh and its agencies from any liabilities whatsoever.		
Place		
Date		
Official Seal of the Authorized Signatory		
Company	Name	
	For	
	Designation	

Table 2 (See Rule 4(2))

Application Forms prescribed under Acts and Rules			
SI. No.	Name of clearance	Rule under which form has been prescribed	
1	2	3	
1.	Consent for establishment of industry under the Water (Prevention and Control of Pollution) Act, 1974	Rule-3 of Chhattisgarh Water (Prevention & Control of Pollution) (Consent) Rules, 1975	
2	Consent for establishment of industry under the Air (Prevention and Control of Pollution) Act, 1981	Rule-3 of Chhattisgarh Air (Prevention & Control of Pollution) Rules, 1983	
3	Registration and grant of licence under the Factories Act, 1948	Rule 6, 7, 9 & 10 of the Chhattisgarh Factories Rules, 1962	
4	Approval of plans and permission to construct / extend / take into use any building as a factory under the Factories Act, 1948	Rule 3-A of the Chhattisgarh Factories Rules, 1962	
5	Approval of site for hazardous process factory under the Factories Act, 1948	Rule 3 of the Chhattisgarh Factories Rules, 1962	
		I	

6	Registration of establishment under Contract Labour (Regulation and Abolition) Act, 1970	Rule 17(1) of the Chhattisgarh Contract Labour (Regulation & Abolition) Rules, 1973	
7	Registration under Chhattisgarh Vanijyik Kar Adhiniyam, 1994	Rule 8(1) of the The Chhattisgarh Vanijyik Kar Niyam, 1995	
8	Registration under the Central Sales Tax Act, 1956	Rule 3 of the The Central Sales Tax (Registration and Turnover) Rules, 1957	
9	Permission for development of land under the Chhattisgarh Nagar Tatha Gram Nivesh Adhiniyam, 1973	Rule 12 of the Chhattisgarh Nagar Tatha Gram Nivesh Niyam, 1975	
10	Permission to develop, construct, re- construct a building or to make alteration any part thereof under the Chhattisgarh Nagar Tatha Gram Nivesh Adhiniyam, 1973	Rule 17(1) of the Chhattisgarh Bhumi Vikas Niyam, 1984	
11	Permision for use of forest land for non- forest purposes under the Forest (Conservation) Act, 1980	Forest (Conservation) Rules, 2003.	

Table 3 (See Rule 4 (2))

Application Form Prescribed by the Administrative Departments		
SI. No.	Name of clearance	
1	2	
1.	Provisional Registration of small scale industry by District Trade & Industries Centre	
2	Allotment of industrial land of the Chhattisgarh State Industrial Development Corporation	
3	Allotment of government land	
4	Acquisition of private land	
5	Certificate of exemption from stamp duty payment from District Trade & Industries Centre / Directorate of Industries	
6	No objection certificate from municipality / municipal corporaiton for establishment of industrial undertaking	
7	No objection certificate / permission form Gram Panchayat for building construction for establishment of industrial undertaking	
8	Permission for land diverson	
9	Allotment of water by Water Resource Department	
10	Power availability certificate by Chhattisgarh State Electricity Board or its successor undertaking	
11	Sanction of L.T. power supply by Chhattisgarh State Electricity Board or its successor undertaking	
12	Sanction of H.T. power supply by Chhattisgarh State Electricity Board or its successor undertaking	
13	Approval of drawings by Electrical Inspector	
	Environment consent by District Trade & Industries Centre under the	

14	simplified procedure for small scale industries
15	Registration of boiler under the Indian Boiler Act, 1953
16	Permanent registration of small scale industry by District Trade & Industries Centre
17	Certificate of production for medium & large scale industry by District Trade & Industries Centre

SCHEDULE 2

FORM II

(See Rule - 4 - (7) (iii))		
Acknowledgement		
The office SIPB / DIPC District hereby acknowledges the receipt of the following application forms mentioned as per list below :- From M/s		
Address		
For setting up (details of the project)		
District		
Date: Place:		
Authorized Representative		
Seal		
List of application forms received :		
1.		
2.		
3.		
4.		
5.		
6.		
7.		
8.		
9. 10.		
10.		

SCHEDULE 3

FORM III

(See Rule - 5 - (i))

REGISTER OF APPLICATIONS

(A) Application No.	SIPB/DIPC
(B) Name & Address of Investor /-	
Company	
Tel. No.	
(C) Contact Person	
Tel. No.	
(D) Product	
(E) Investment	Rs
(F) Location of Plant	
(G) Receipt Details	No
	Date
	Amount
(E) Investment (F) Location of Plant	Rs No Date Amount

SCHEDULE 4 FORM IV

(See Rule – 5 (3))
The office of
filed by M/s
. Address
on

through SIPB / DIPC, District	Chhattisgarh
The time limit for disposal of application is / /200	
(Issued in duplicate).	
Date	
Place	
Signature Competent Authority /	
Authorized Representative	
Telephone No	

SCHEDULE 5

FORM V

(See Rule - 5 - (6))				
Communication of Order for Application				
То,				
M/s,				
,				
,				
Please refer to your application No. SIPB / DIPC District/				
dated submitted in Common Application Form for obtaining				
following				
clearances, permission etc.				
The original clearance, permission etc. issued by the Competent Authority is				
enclosed here with.				
Place:				
Date:				
Signature				
Authorized Representative				
Nodal Agency				